

Central Administrative Tribunal, Principal Bench

O.A. No. 1158/99

(B)

New Delhi this the 26th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

Dhruv Kumar
Director, Jt. Cadre
M/o Social Justice & Empowerment
Shastri Bhawan,
New Delhi-110001.

-Applicant

(None Present)

Versus

1. Secretary,
Union Public Service Commission
Shahajahan Road,
New Delhi.

2. The Union of India, through
Secretary, Ministry of Social
Justice & Empowerment, Shastri Bhawan,
New Delhi.

3. Shri R.K. Srivastava,
Director, Tribal Development Wing
M/o Social Justice & Empowerment,
Shastri Bhawan, New Delhi.

-Respondents

(By Advocate: Mrs. B. Rana)

ORDER (Oral)

By Smt. Lakshmi Swaminathan, Member (J)

It is seen from the order of the Joint Registrar dated 11.9.2000 that even on the previous dates of hearing, learned counsel for the applicant had failed to file the paper books for service on the newly impleaded two respondents within the time allotted. We are informed by the Court Officer that subsequently on 15.9.2000 the learned counsel has filed paper books in the Registry but none has appeared for the applicant even on the second call.

2. Mrs.B.Rana, learned counsel for respondent No.1-UPSC has filed the reply on their behalf as far back on 22.7.99. They have submitted that the selection which has been impugned in the present OA has been done fairly and in accordance with the rules

(B)

and the applicant, who was the only candidate for the post of Director (Tribal Development) had been duly considered by them. They have also controverted the allegations made by the applicant that the Selection Board had considered extraneous factors for his non-selection, which was also a figment of his imagination and they have denied that they have acted in a malafide or biased manner.

3. Considering the fact that the applicant has chosen not to appear either himself or through counsel on the last several dates and has also not complied with the Tribunal's order previously passed, and also taking into consideration the reply filed on behalf of UPSC, we find no merit in the O.A. and accordingly it is dismissed. No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

cc.